

CHARTER COURTS' POWER TO DISCHARGE CONVICTS RECOMMENDED FOR
PARDON ACT, 1837

ACT No. VII. OF 1837

(Rep., by Act 5 of 1871)

[1st May, 1837.]

Passed by the Right Hon'ble the Governor General of India in Council, on the 1st May 1837.

It is hereby enacted, that it shall be lawful for any of the Courts established by His Majesty's Charters, in any case in which such Court shall have recommended to His Majesty the granting of a free pardon to any Convict, to permit such Convict to be at liberty on his own recognizance.
